

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

CUSTOMS APPEAL No.266 of 2011

[Arising out of Order-in-Original No.15595/2011 dated 11.04.2011 passed by the Commissioner of Customs, Custom House, New No.60, Rajaji Salai, Chennai 600 001.]

Shri V.M. Somasundaram

Appellant

No.16, LRB Complex,
Adiparasakthi Nagar,
Muthiapuram,
Tuticorin-15

VERSUS

**The Commissioner of Customs
(Seaports-Imports)**

Respondent

Custom House, No.60, Rajaji Salai,
Chennai 600 001.

APPEARANCE :

None (written submission) for the Advocate
For the Appellant

Ms.K. Komathi, Additional Commissioner (A.R)
For the Respondent

**CORAM : HON'BLE MS. SULEKHA BEEVI, MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER(TECHNICAL)**

DATE OF HEARING : 09.02.2023
DATE OF DECISION : 09.02.2023

FINAL ORDER No. 40046 / 2023

PER : Ms. SULEKHA BEEVI C.S

Ld. Counsel for appellant Dr. S. Krishnanandh has filed memo on
behalf of the appellant stating that the appellant intends to withdraw

this appeal. The request to withdraw the appeal is allowed. Appeal is dismissed as withdrawn.

(dictated and pronounced in court)

Sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

gs